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द्वारा नौकरियों के लिए विदेश भेजें जा रहे उड़ीसा के अभिका को चालू वर्ष के दौरान उत्प्रवास प्रमाण पत नहीं दिये गर्वे हैं ; ग्रीर

(ख) यदि उपर्युक्त भाग (क) का उत्तर 'हां" हो तो उसके क्या कारण हैं तथा किन संगत नियमों के मंत्रालय ने उन्हें उत्प्रवास प्रमाण पत नहीं दिये हैं ?

थम मंत्रालय राज्यमंत्री (श्री पी० ए० संगमा): (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

Foreign Fundg

2170. SHRI SAMAR MUKHERJEE: Will the 1 minister of HOME AFFAIRS be pleased to state:

- (a) whether the institutions namely Vidushak Karkhana. Shahdol. Ma-dhya Pradesh[^] Social Action for Rural and Tribal Inhabitants of India (Sar-thi), Panchmatal District, Gujarat, Vivekananda Adivasi Kalvan Samiti, Village Chantyagara, Bankura District, West Bengal and Sewa, Ahmeda-bad have been receiving foreign contributions under the Foreign Contri-. bution (Regulation) Act, 1976 during. the period 1981 to 1984.
- (b) if so, the amount received by these institutions, year-wise; and
- (c) the countries from where the funds have originated and the names of the organisations who have contributed to the funds?

THE MINISTER OF STATE ?N THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE Hf THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDA-MBARAM): (a) Sewa, Ahmedabad has reported the receipt of foreign contribulion under the Foreign Contribution (Regulation) Act, 1976 during the period from 198i to 1984,

Vidushak Karkhana, Shahdol, Madh. ya Pradesh Social Action for Rural and Tribal Inhabitants of India (Sar-thi), Panchmatal District, Gujarat; Vivekananda Adivasi Kalyan Samati, Village Chantyagara, Bankura District, West Bengal have not reported the receipt of contributions during the above period.

(b) and (c) Information is annex, ed. [See Appendix CXLI, Annexure No. 99].

Foreign Funds received by various **Organisations**

- 2171. SHRI SAMAR MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what is the total amount of foreign funds which have been received by various organisations under the Foreign Contribution (Regulation) Act, 1976 in the years 1983 and 1984; and
- (b) what is the break-up of these amounts from each foreign country?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OP STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDA-MBARAM): (a) According to the information available with us regarding foreign funds received by various organisations under the Foreign Contribution (Regulation) Act, 1976 follow ing amount were received in the country in the years 1983 and 1984:

1983... Rs. 264. 22 crores.

1984... Rs. 253. 98 crores.

(b) Information is annexed. [See Appendix CXLI, Annexure No. 100].

Fixing of Cardamom Price

2172. SHRI R. T. GOPALAN- Will the Minister of COMMERCE be plea sed to state:

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- (a) whether enhanced interna an tional price is being fixed on the OPEC formula for cardamon; and
- (b) if so, the details of the same and the steps taken to give a more reasonable remunerative price to car damom growers to encourage them to grow more cardamom?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKAR): (a) No, Sir.

(b) The Spices Board is implementing a number of developmental schemes to encourage cardamom growers to grow more increase productivity. cardamom and However, the return to the growers on their produce depends on many factors like domestic demand, international market situation, crop ava'lability etc.

Purchase of Cardamom

- 2173. SHRI R. T. GOPALAN: Will the Minister of COMMERCE be pleased to state:
- (a) whether any action has been initiated with regard to his statement 2-3 months ago at Madurai that STC end CTC will be asked to purchase cardamom from the caradmom growers at an agreed price for export purposes;
- (b) if so, how much caradamom has since been purchased by STC and CTC during the above period; and
- (cl if no action has been taken, will Government take necessary steps to encourage the cardamom growers by purch-smg at lest from the beginning of t>>e next year, as there are no foreign orders for cardamom?

THE MINISTER OF COMMERCE (SHR' P. SHIV SHANKER): (a) and (b) Yes, Sir. The STC and CTCL have already initiated action in this regard pnd have procured a quantity of 690R Ktjs and 100334. 9 Kgs. respec-wely till 11-3-1987.

(c) Does not arise.

Death of a Delhi Police Constable

2174. SHRI DEBENDRA NATH BARMAN:

SHRI M. A. BABY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what are the details of the relief given by the Government to the family of the Delhi Police constable who jumped to death recently;
- (b) what are the reasons for such extreme action taken by the said constable;
- (c) whether the Government conducted any inquiry to know the reasons for such action; and
- (d) if so, what are the details of the findings and if not, what are the reasons for not conducting an inquiry?

THE MINISTER OF STATE IN THB MINISTRY OF HOMli AFFAIRS SHRI CHINTAMANI PANIGRAHI: (a) In addition to the normal pensionary benefits admissible to the family of the deceased, a maintenance allowance of Rs. 200/. per month has been sanctioned from the Delhi Police Mutual Benefit fund.

(b) to (d) The deceased has left behind a suicide note in which he has written that he was ending his life as he was unable to bear the after effects caused by the Olium Gaa leakage in December, 1986.

Strength of Asbok Hotel Staff NewDelhi

- 2175. SHRI SURA J PRASAD: Will the Minister of TOURISM be pleased
- (a) whether staff strength in each category of workmen as well as officers has been fixed in Ashok Hotel, New Delhi; and
- (b) if so, when and what are the details thereof?